GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO. 3677 ANSWERED ON MONDAY, THE 11th of AUGUST, 2025/ SRAVANA 20, 1947 (SAKA)

PENDING CASES BEFORE NCLT

QUESTION

3677. SMT. SAJDA AHMED:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government is aware of long-pending cases before the National Company Law Tribunal (NCLT);
- (b) if so, the total number of pending cases, year-wise and sector-wise;
- (c) whether the Government recognises investor concerns arising from delays in resolution and recovery;
- (d) the steps taken/being taken to strengthen functioning of NCLT and improve investor confidence; and
- (e) whether any reforms or accountability measures are proposed for time-bound resolution and if so, the details thereof?

MINISTER OF STATE FOR THE MINISTRY OF CORPORATE AFFAIRS AND MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(HARSH MALHOTRA)

(a) & (b) National Company Law Tribunal (NCLT) is a quasi-judicial body. The pendency of cases in NCLT depends on circumstances and complexity of each case, nature of evidence, number of Interlocutory Applications (IA), stay by the higher courts in many cases, cooperation of stakeholders etc. The year-wise pendency of cases in NCLT is as under:

Year	Pending Cases as on 31st March of the
	Financial Year
2016-2017	6,256
2017-2018	10,426
2018-2019	16,643
2019-2020	21,532
2020-2021	20,654
2021-2022	21,312
2022-2023	21,424
2023-2024	19,793
2024-2025	14,961

The Sector wise details of ongoing cases under Corporate Insolvency Resolution Process (CIRP) and Liquidation as on 31.03.2025 are at Annexure.

(c) to (e) To facilitate expeditious disposal, Government is taking necessary steps on an ongoing basis, which include implementation of e-court and hybrid court project, regular colloquiums for capacity building of members, provisions of infrastructure, filling up of vacancies, etc. Further, the Government has undertaken six legislative amendments to the Insolvency and Bankruptcy Code, 2016 (IBC) and introduced over 100 changes to the regulations since its inception, to strengthen the insolvency resolution framework and enhance procedural efficiency.

Sector wise details of Ongoing CIRP cases as on 31/03/2025

Sector	Number of cases
Construction	288
Electricity & Others	38
Hotels & Restaurants	34
Manufacturing	538
Real Estate, Renting And Business Activities	510
Transport, Storage & Communications	56
Wholesale and Retail Trade	196
Others	266
Total	1926

Sector wise details of Ongoing Liquidation cases as on 31/03/2025

Sector	Number of cases
Construction	147
Electricity & Others	44
Hotels & Restaurants	25
Manufacturing	522
Real Estate, Renting And Business Activities	247
Transport, Storage & Communications	52
Wholesale and Retail Trade	168
Others	179
Total	1384